Central Administrative Tribunal Principal Bench

C.P.No294/98 in O.A.No.2873/97



Hon'ble Mr. Justice K.M.Agarwal, Chairman Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 3rd day of November, 1998

Ms. Kanchan Kapoor d/o Shri S.K.Kapoor R/o 4/61, Geeta Colony Gandhi Nagar New Delhi.

. Petitioner

(By Shri S.Y.Khan, Advocate)

۷s.

- Shri P.G.Mankad Secretary Ministry of I & B Shastri Bhavan New Delhi
- 2. Dr. O.P.Kejriwal Director General All India Radio Akashvani Bhavan New Delhi.

... Respondents

ORDER (Oral)

Hon'ble Mr. Justice K.M.Agarwal, Chairman

Already one C.P.No.285/98 is pending for the non-compliance with the directions of this alleg**ed** Tribunal in OA No.2873/97. Accordingly, the second petition for contempt prima facie appears to be not The learned counsel submitted that there maintainable. were two applicants in the OA. The earlier CP has been filed by the second applicant in the OA. Be that as it may, if the Original Application was jointly filed Contempt Petition also ought to have been filed jointly. If one of the applicants has filed the CP the other applicant will not be at liberty to file second application because for one and the same nature of disobedience the respondents cannot be punished twice on

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the basis of two applications for contempt. Accordingly, the present petition for contempt, being the subsequent petition, is hereby summarily dismissed.

(K.M.Agarwal) Chairman

(R.K.Ahodja Member(A)

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